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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1738/2002

This the 25th day of October, 2002

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Smt. Munni Devi Wd/o Lt. Shri Pares Ram,
R/o T-38A, Delhi Cantt, Railway Colony,
Opposite Nangal Rai, Delhi Cantt-10.

...Applicant

(By Advocate: Sh. Yogesh Sharma)

Versus

1. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Bikaner Division,
Bikaner.
3. Asstt. Divisional Engineer,
Northern Railway, Delhi
Meter Gauge, Delhi Queens Road, Delhi.
4. Junior Engineer (H)
Northern Railway, Bikaner Division,
Meter Gauge, Delhi Queens Road, Delhi.
5. Shri Memant Kumar, working as Mali Khellasi,
C/o Junior Engineer (H),
Northern Railway, Bikaner Division,
Meter Gauge, Delhi Queens Road, Delhi.

(By Advocate: Sh. B.S.Jain)

O R D E R (FINAL)

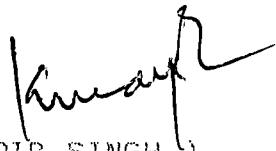
By Sh. Kuldip Singh, Member (J)

Applicant has impugned vide Annexure A-1 vide which he has been transferred from Delhi Cantt. to Garhi Harsaru (Haryana). One of the main ground to assail the order of transfer is that the transfer has been made in the mid of academic session as applicant has two young children going to school and it is difficult for her to get them admitted in the school at Garhi Harsaru in the mid academic session.

After hearing the parties and considering the plea in

2. I direct that transfer be not acted upon till 31.3.2003. Applicant has given a specific undertaking to this Court that applicant shall resume her duty on transfer on 1.4.2003. An

undertaking given by the applicant is accepted by the Court.
So transfer order is kept in abeyance till 31.3.2003. OA
stands disposed of.


(KULDIP SINGH)
Member (J)

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